

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 124/TT/2020**

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for two assets associated with “Northern Region System Strengthening Scheme-VII” in Northern Region.
- Date of Hearing** : 31.3.2021
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. & 16 Others
- Parties present** : Shri R.B. Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BYPL  
Ms. Megha Bajpeyi, BRPL  
Shri S. S. Raju, PGCIL  
Shri A. K. Verma, PGCIL  
Shri B. Dash, PGCIL  
Shri Ved Prakash Rastogi, PGCIL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets associated with “Northern Region System Strengthening Scheme-VII” in Northern Region.:

**Asset-1**: 315 MVA ICT-III at Ludhiana Sub-station; and

**Asset-2**: Bay Extension work at Wagoora Sub-station.



- b. Assets-1 and 2 were put under commercial operation on 1.4.2010 and 1.8.2011 respectively and the transmission tariff for the 2014-19 tariff period was trued up and tariff for the 2014-19 tariff period was approved vide order dated 22.2.2016 in Petition No. 490/TT/2014.
  - c. The same capital cost approved by the Commission in order dated 22.2.2016 in Petition No. 490/TT/2014 is claimed in the instant petition. No Additional Capital Expenditure (ACE) has been claimed for Asset-1. ACE claimed for Asset-2 pertains to balance and retention payments for the 2014-19 tariff period. Rejoinder to the replies filed by UPPCL and BRPL have been filed vide affidavits dated 1.3.2021 and 25.3.2021 respectively. Justification for ACE pertaining to Asset-2 has been provided in rejoinder to the reply by BRPL and additional information/ clarification with regard to issues raised by BRPL has been filed vide affidavit dated 30.3.2021.
3. Learned counsel for BRPL submitted that reply has been filed in the present petition and made oral submissions on the issue of Income Tax during 2009-14 and 2014-19 tariff period and the amount of ACE on account of balance and retention payments. He submitted that written reply filed in the instant petition may be considered.
  4. Learned counsel for BYPL adopted the submissions made on behalf of BRPL.
  5. After hearing the parties, the Commission reserved the order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

